

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
DRISHTI INDIA LIMITED**

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	DRISHTI INDIA LIMITED
2. Date of Incorporation of Corporate Debtor	27/07/1994
3. Authority under which Corporate Debtor is Incorporated/Registered	Register Of Companies-Delhi.
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899DL1994PLC060496
5. Address of the registered office & principal office (if any) of Corporate Debtor	C-161, East Of Kailash, New Delhi- 110065.
6. Date of closure of Insolvency Resolution Process	04.08.2022 (The Hon'ble NCLT Principal Bench passed its order initiating liquidation of the corporate debtor on 04.08.2022)
7. Liquidation commencement date of Corporate Debtor	04.08.2022 (The Hon'ble NCLT Principal Bench passed its order initiating liquidation of the corporate debtor on 04.08.2022)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Priyanka Chouhan Regn. No: IBBI/IPA-001/IP-P-02348/2020-2021/13447
9. Address and Email of the liquidator as registered with the Board	5, Commanders Colony, Panchyawala, Sirsi Road, Near Annpurna Dharam Kanta, Jaipur, Rajasthan-302034 Email: pc18lawyer@gmail.com.
10. Address and e-mail to be used for correspondence with the liquidator	Resurgent Resolution Professionals LLP Unitech Business Zone, 905, 09th Floor, Tower C, The Close South, Sector 50, Gurugram, Haryana- 122018 Email: liq.drishti@resurgentrp.com
11. Last date for submission of Claims	03.09.2022

Notice is hereby given that the National Company Law Tribunal Principal Bench has ordered the commencement of liquidation of the **M/s. Drishti India Limited** on **04.08.2022** under section 33 of the Code.

The stakeholders of **M/s. Drishti India Limited** are hereby called upon to submit their claims with proof on or before **03.09.2022**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Relevant claim forms can be downloaded from IBBI website <https://ibbi.gov.in/en/home/downloads>

Submission of false or misleading proof of claims shall attract penalties.

Sd/-

Date : 04.08.2022

Priyanka Chouhan

Place : Delhi

Regn. No: IBBI/IPA-001/IP-P-02348/2020-2021/13447